

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2179
TO BE ANSWERED ON 06.05.2016

GUIDELINES FOR FUNCTIONING OF ORPHANAGES

2179: ADV. JOICE GEORGE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has restructured the guidelines for functioning of orphanages in the country;
- (b) if so, the details thereof;
- (c) whether majority of the orphanages has reported about the practical difficulties in implementing the same and if so, the details thereof; and
- (d) whether the Government proposes to make any relaxation in this regard and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): The Government has notified Guidelines Governing Adoption of Children, 2015, effective from 1st August, 2015 including provisions for Specialized Adoption Agencies dealing with the process of adoption. Further, under Section 41 in the Juvenile Justice (Care and Protection of Children) Act, 2015, there is a provision for mandatory registration of all Child Care Institutions with penalty in case of non compliance.

(c): No, Madam.

(d): Does not arise.
